

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5165
ANSWERED ON:25.04.2003
SETTING UP OF DEBTS RECOVERY TRIBUNALS
A.D.K. JEYASEELAN;RAMESH CHENNITHALA

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government propose to set up Debts Recovery Tribunals at Madurai and Trivandrum;
- (b) if so, the details thereof;
- (c) the time by when these are likely to be set up;
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL):

(a) to (d) There is no proposal at this stage to set up DRTs at Madurai and Trivandrum. Currently there are three DRTs (Chennai-I, Chennai-II and Coimbatore) having jurisdiction over cases pertaining to Tamil Nadu and Pondicherry and one DRT at Ernakulam having jurisdiction over cases pertaining to Kerala and Lakshadweep. The present workload in the above DRTs does not justify creation of another DRT immediately to cover cases in Tamil Nadu, Pondicherry, Kerala and Lakshadweep.